

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

**BENCH NO. 1**

Cont Case (Civil) No. 277 of 2017

1. Petitioner/Appellant:- Monica Tirkey, wife of Theophil Minz

Versus,

2. Respondent/O.P.(s): 1 The State of Jharkhand.  
2 Sri Shivendra Kumar, D.S.E. Ranchi.

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:- Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:- It has been submitted by Ms. Swati Shalini, learned counsel for the petitioner that payment of leave encashment has already been received by the petitioner.

There being full compliance of the order dated 25.07.2016 passed in W.P.(S) No. 3019 2016, this application stands disposed of .

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

.....  
Petitioner/Plaintiff/ Appellant

SD/Rongon mukhopadhyay (S)

.....  
Respondent/O.P.

.....  
Sign. of Advocate Member

(Seal of the Committee)

Disposed of  
Pl. communicate  
- R. on 14/09

True copy  
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S.O.

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21/9/17